

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:5126  
ANSWERED ON:10.12.2010  
DEVELOPMENT OF POWER SECTOR  
Shantha J.

**Will the Minister of POWER be pleased to state:**

- (a) the number of proposals received by the Union Government from State Government of Karnataka during the last three years for the development of power sector and the number of proposals pending at present;
- (b) the action taken by the Government so far; and
- (c) the time by which the pending proposals are likely to be cleared?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) to (c): With the enactment of The Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new thermal power projects including gas based projects. However, concurrence of CEA is required for setting up of Hydro Electric Projects (HEPs) estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government.

During the last three years, DPR of Gundia hydro electric project (1x200=200 MW) in Karnataka was received in March, 2008 in CEA from Karnataka Power Corporation Limited (KPCL) for concurrence. DPR was examined in CEA/CWC/GSI and concurrence to the project was accorded by CEA on 25.4.2008. As on date, no Hydro Electric Scheme of Karnataka is pending for concurrence in CEA.

Under Part 'A' of Restructured Accelerated Power Development and Reforms Programme (APDRP), 98 schemes at the cost of Rs.391.14 crore have been sanctioned by Steering Committee for the State of Karnataka. Rs.117.11 crore has been released to State Discoms as 1st tranche for implementation of the projects.

Under Part 'B' of Restructured APDRP, 88 schemes at the cost of Rs.948.99 crore have been sanctioned for the State of Karnataka. Rs.73.66 crore has been released to State Discoms as 1st tranche for implementation of the projects.